

Use of Hindi in Supreme Court

2492.SHRI SHREEGOPAL VYAS: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Law Commission is contemplating the possibilities of writing Supreme Court judgments in Hindi;
- (b) the recommendations of the Parliamentary Committee in this regard; and
- (c) the latest position in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Law Commission of India in its 216th Report on "Non-Feasibility of Introduction of Hindi as Compulsory Language in the Supreme Court of India" has, *inter-alia*, recommended that the higher judiciary should not be subjected to any kind of even persuasive change in the present societal context. The said Report was submitted by the Law Commission to the Government after examining the recommendations of the Committee of Parliament on Official Language, Ministry of Home Affairs which, *inter-alia*, included a suggestion to amend Article 348 of the Constitution of India to enable High Courts and the Supreme/Court to deliver orders in Hindi etc. Law Commission did not recommend amendment to Article 348 of the Constitution of India.

Amendment in Notary Rules

2493.SHRI SYED AZEEZ PASHA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has amended Notary Rules, recently;
- (b) if so, the details of notaries appointed thereafter, State-wise;
- (c) whether West Bengal Government has submitted request for the enhancement of the number of notaries in that State; and
- (d) if so, the details thereof and the action taken by Government thereon?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Sir.

(b) After coming into force of the Notaries (Amendment) Rules, 2009 on 1st March, 2009, 13 Notaries have been appointed whose cases were already approved prior to 01.03.2009 but their Certificate of Practice could not be issued. Details of Notaries appointed after amendment of Notaries Rules, 1956 is given in the Statement (*See below*).

- (c) No, Sir.
- (d) Does not arise.

Statement

Amendment in Notary Rules

Name & address of Notary	Date of appointment/ Issue of Certificate of Practice	Area of Practice
1	2	3
1. Sh. Kashi Ram Sharma Ward No. 38, Near 21 Haveli, Churu (Rajasthan)	02.03.2009	Distt. Churu, Rajasthan
2. Sh. Ramrao Venkatrao Kale C/o Dr. D.V. Kale, Kale Hospital, Kaneri Road, Tagor Nagar, Latur (Maharashtra)	02.03.2009	Distt. Latur, Maharashtra
3. Ms. Vibutiben Pareshkumar "Pitashri" 12, Uma colony, 'A' Waghedia Road, Blh, Panigate, Vadodra (Gujarat)	02.03.2009	Distt. Vadodra, Gujarat
4. Sh. Devadeth V. Santhigiri Ashram, Santhigiri P.O., Tiruvrathapuram (Kerala)	29.05.2009	Disst. Thiruvanthapuram (Kerala)
5. Sh. S. Prakash No. GBJ-119, 5th Cross 2nd Main Road, HAL Quarters, Bangalore (Karnataka)	29.05.2009	Bangalore City Karnataka
6. Smt. Purna Tyagi, 360, North Civil Lines Muzaffarnagar (U.P.)	29.05.2009	District Collectorate Courts Compound Distt. Muzaffarnagar (U.P.)
7. Sh. Hausila Prasad Mishra B/202, Sai Kripa Aptts., Taloo Road, Near Rajeshwari R.K. Aptt, Bhayander (East), Distt, Thane (Maharashtra)	29.05.2009	Sub-Urban Mumbai Maharashtra
8. Sh. Avinash Shukla 121/4, Site No. 1, Kidwai Nagar, Kanpur (U.P.)	29.05.2009	Distt. Kanpur U.P.

1	2	3
9. Sh. K. Murlidharan G-5, Sai Krupa Flats, No. 927th Street, Nangallur, Chennai (Tamil Nadu)	29.05.2009	Chennai Tamil Nadu
10. Sh. M.S. Tatish, H.No. 5/2, 1st Floor, 9th Cross Kumarapark West, (Near Railway Parallel Road, BWSSB Water Tank, Bangalore (Karnataka)	29.05.2009	Bangalore Metropolitan Area Karnataka
11. Sh. Venkata Ramana Rao D.No. 1-104, Siva Sai Street, Kondapalli, Ibrahimpatnam Mandal, Distt. Krishna (Andhra Pradesh)	29.05.2009	Kondapalli Village, Distt. Krishna (A.P.)
12. Sh. M.A. Majeed, H.No. 9-15- 182, Malapally Street, Distt. Nizamabad, (Andhra Pradesh)	14.07.2009	District Nizamabad (A.P.)
13. Sh. Naveen Kumar Ruhalla C/o Harbans Lal Malik, H.No. B-149, Avas Vikas Colony, Opp. Hari Mandir, Saharanpur (U.P.)	23.07.2009	District Saharanpur U.P.

Judges in High Courts

2494. SHRI PARIMAL NATHWANI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the High Court of Jharkhand and of other States are having full strength of Judges and if not, by when it would be filled in, State-wise;

(b) whether there is any move by Government to reduce the time of vacations in various courts; and

(c) if so, the details of planning to bring down the backlog of pending cases in various courts?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The approved strength and vacant posts of Judges of various High Courts is given in the Statement (See below). It is not feasible to indicate a time frame for filling up all the vacant posts.